

[श्री उग्रसेन]

आफ यंग साईटिस्ट्स के चेयरमैन को मुझतिल कर दिया है। और उन के संयुक्त के दूसरे अधिकारियों को कारण बताओ नोटिस भी दिया है। क्योंकि वे इस बात की मांग कर रहे थे कि एम० एस० सी० फैलोशिप जो 1973 में बन्द कर दी गई है, पहले उन्हें 350 रुपये प्रति माह साढ़े तीन वर्ष तक मिलता रहा है, पी० एच० डी० स्टूडेंट फैलोशिप जिस के लिए उन्हें 400 रुपये प्रति माह मिलता था, जिसे आपातकाल में 350 रुपये कर दिया गया और उन के लिए अनुसन्धान करने की कोई सुविधा नहीं है, उन रिस्चं वर्कर्स के लिये चिकित्सा सुविधा एवं आवास की सुविधाएं नहीं हैं। ये रिस्चं अनुसन्धान के विद्यार्थी हड़ताल पर हैं और स्थिति अत्यन्त गम्भीर है। इसलिये मैं स्वास्थ्य मंत्री जी का ध्यान इस ओर आकृष्ट करना चाहता हूँ।

(vi) LAW AND ORDER SITUATION IN KARNATAKA.

SHRI S. NANJESHA GOWDA (Hasan): Sir, I would like to bring to the notice of this august House and also to the Minister of State for Home Affairs who is right now here regarding lawlessness prevailing in Karnataka.

MR. CHAIRMAN: You have to read out what you have already sent to the office. You cannot go beyond that.

SHRI S. NANJESHA GOWDA: Karnataka Government has failed to maintain law and order. Yesterday one man was killed. More than 200 cars and a number of buses have been burnt. Goondas are let loose at Bangalore and other places in Karnataka. Hence I request the Prime Minister, who is also the Home Minister, to take note of the situation and help the innocent people of the State by sending the C.R.P. since State police is silent and also get the report from the Governor to take suitable action.

I want to add one more sentence.

MR. CHAIRMAN: It would not be recorded.

SHRI S. NANJESHA GOWDA: **

MR. CHAIRMAN: We shall now take up Private Members' business. Bills to be introduced. Shri Kanwar Lal Gupta—absent.

15.09 hrs.

EXPORT AND SURPLUS REMOVAL BILL*

SHRI D. D. DESAI: (Kaira): I beg to move for leave to introduce a Bill to extend the time for purchase and distribution of surplus agricultural commodities for relief purposes and to establish a Surplus Commodities Corporation.

MR. CHAIRMAN : The question is:

"That leave be granted to introduce a Bill to extend the time for purchase and distribution of surplus agricultural commodities for relief purposes and to establish a Surplus Commodities Corporation."

The motion was adopted.

SHRI D. D. DESAI: I introduce the Bill.

CENTRAL EXCISES AND SALT (AMENDMENT) Bill.*

(Amendment of article 1, 2, etc.)

SHRI R. D. GATTANI (Jodhpur): Sir, I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944.

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1944."

The motion was adopted.

**Not recorded.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 22.12.78.